

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2665
ANSWERED ON:28.07.2014
VIOLATION OF LICENCE AGREEMENT
Venugopal Dr. Ponnusamy

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Telecom Disputes Settlement and Appellate Tribunal (TDSAT) has granted permission to certain top mobile operators to continue with their 3G intra-circle roaming pact and provide roaming services to their customers;
- (b) if so, the details thereof;
- (c) whether TDSAT has quashed cumulative penalty worth crores of rupees imposed on some private operators for violating licence agreement; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY & LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD)

(a) to (d) The Hon'ble Telecom Disputes Settlement and Appellate Tribunal (TDSAT) in its judgment dated 29th April, 2014 in Petition Number 518 – 522 of 2011 (in the matter of Vodafone Mobile Services, Bharti Airtel Ltd., Idea Cellular Ltd., Aircel Cellular Ltd., Tata Teleservices Ltd. respectively) and Petition Numbers 308, 349, 353 of 2013 (in the matter of Idea Cellular Ltd., Bharti Airtel Ltd. and Vodafone South Ltd. respectively) has held that intra-circle 3G roaming arrangement does not violate any provision of the Unified Access Service License (UASL) held by the two sides and it is not open to the Government to prohibit the petitioners from carrying out the services in terms of the agreement. The Tribunal also quashed all the orders passed by the Department proposing to impose penalties. Efforts are being made to challenge the said order in Supreme Court.